

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


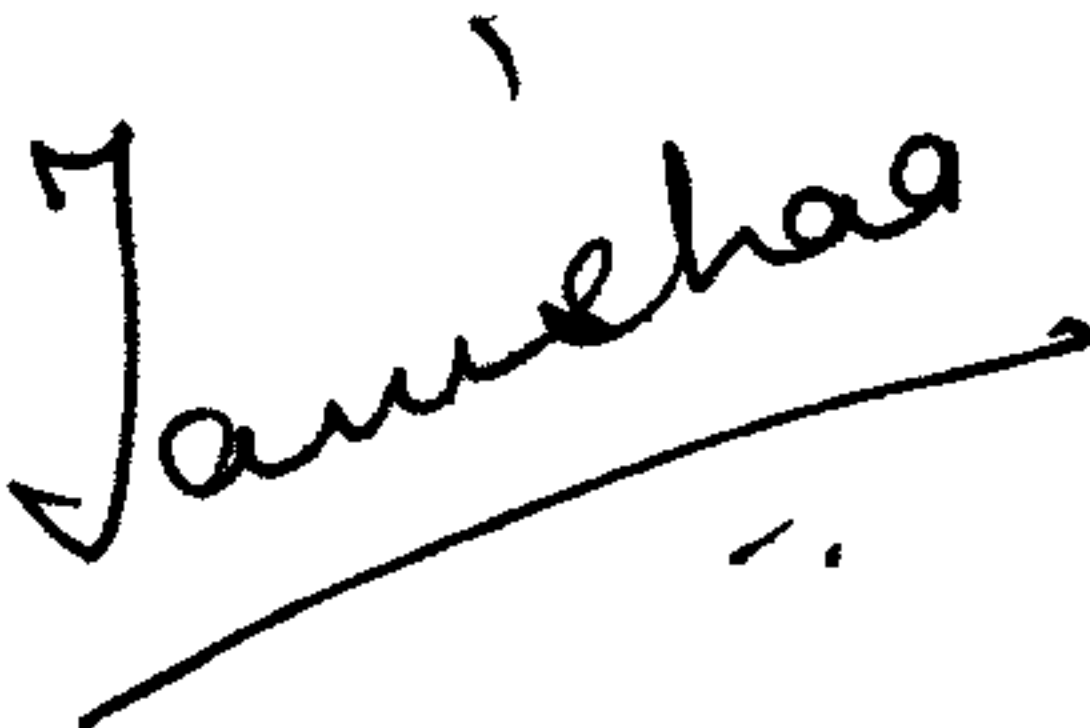
**C.P. (I.B) No. 196/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: J J Plastalloys Pvt Ltd.  
V/s.  
R.R. Polynet Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SAURABH JHAVERI	INSOLVENCY PROFESSIONAL	PROPOSED IRP	
2.	Tanisha Khubchandani Krina Parekh For Arjun R. Sheth	} Adv.	Petitioner	

**ORDER**

Learned Advocate Ms. Tanish Khubchandani with Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Operational Creditor/ Petitioner. None present for Respondent.

Proposed IRP Mr. Saurabh Jhaveri present.

He filed Form 2(c).

Hence, Mr. Saurabh Jhaveri is appointed as IRP.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1)(b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located by IRP.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**